

# Act No. XLII of 1947

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 18th December 1947)

An Act to give effect to the supplementary financial proposals of the Central Government for the year ending on the 31st day of March, 1948.

**WHEREAS** it is expedient to impose an export duty on cotton cloth and yarn and to amend the Cotton Textiles Fund Ordinance, 1944 (XXXIV of 1944) ;

It is hereby enacted as follows :—

**1. Short title and extent.**—(1) This Act may be called the Indian Finance (Supplementary) Act, 1947.

(2) It extends to all the Provinces of India.

**2. Addition to Second Schedule, Act XXXII of 1934.**—In the Second Schedule to the Indian Tariff Act, 1934 (XXXII of 1934), after item No. 5, the following items shall be inserted :—

“ 6. Cloth of any description manufactured either wholly from cotton or partly from cotton and partly from any other substance and containing not less than ten *per centum* of cotton by weight. Annas four per square yd.

7. Yarn of any description manufactured either wholly from cotton or partly from cotton and partly from any other substance and containing not less than ten *per centum* of cotton by weight. Annas six per lb.”

**3. Amendment of Ordinance No. XXXIV of 1944.**—For section 4 of the Cotton Textiles Fund Ordinance, 1944, the following section shall be substituted, namely :—

“ 4. *Government's contribution to the Fund.*—The Central Government may from time to time make such contributions to the Fund as it thinks fit.”

Price anna 1 or 1½d.